

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

O.A. NO. : 1092/95.

Date of Decision : 22.07.1996.

Madhukar Supada Nhavi Petitioner.

Shri M.E. Jadhav Advocate for the Petitioner.

Versus

Union Of India & Others Respondents

Shri R. R. Shetty Advocate for the respondents.

CORAM :

HON'BLE SHRI B. S. HEGDE, MEMBER (J).

HON'BLE SHRI P. P. SRIVASTAVA, MEMBER (A).

1. To be referred to the Reporter or not ? ✓
2. Whether it needs to be circulated to other Benches of the Tribunal ? >


(B. S. HEGDE)
MEMBER (J).

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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

ORIGINAL APPLICATION NO.: 1092/95.

Dated, this Monday, the 22nd day of July, 1996.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).
HON'BLE SHRI P. P. SRIVASTAVA, MEMBER (A).

Madhukar Supada Nnavi ... Applicant
(By Advocate Shri M. E. Jadhav)

Versus

1) Union Of India through its General Manager, Central Railway, Bombay V.T.	... Respondents.
2) General Manager, Central Railway, Bombay V.T.	
3) Chief Ticket Inspector, Bhusaval.	

(By Advocate Shri R.R. Shetty)

: O R D E R :

¶ PER.: SHRI B. S. HEGDE, MEMBER (J) ¶

1. Heard Shri M.E. Jadhav for the applicant and Shri R.R. Shetty for the respondents. The applicant has filed M.P. No. 639/95 seeking condonation of delay. The Learned Counsel for the applicant states that the applicant has been orally terminated in the year 1991. Though the applicant had handed over the relevant papers to his Counsel - Shri K.M. Patil for filing an application before this Tribunal, he was unaware whether Shri Patil has filed any application. Meanwhile the applicant learned that his Counsel died in a Jeep Accident in the year 1994 and immediately he collected the documents from the family of late advocate and approached this Tribunal in the year 1995. It is understood from the Learned Counsel for the respondents that the applicant's name is kept in the seniority list and as and when the vacancy arises, the applicant will be absorbed.

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2. In the circumstances, we do not see any substance in the application, which is a belated one and accordingly the same is dismissed at the admission stage itself. M.P. No. 639/95 also stands disposed of. No order as to costs.


(P.P. SRIVASTAVA)
MEMBER (A).


(B. S. HEGDE)
MEMBER (J).

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